

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:81

ANSWERED ON:05.08.2013

NORMS FOR CONSTRUCTION ACTIVITIES ALONG RIVERSIDE

Danve Shri Raosaheb Patil

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is contemplating to review and change law related to construction of river view apartments, hotels, houses on river banks and sea shore in view of natural disaster and whether this subject has been discussed with the concerned State Governments;

(b) if so, the details thereof; and

(c) the reaction of the Government on the building being constructed or constructed without estimating land bearing capacity in hilly areas, sea shores and which can be dangerous in case of large scale land sliding, Tsunami?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) Building and Construction projects with built up area greater than 20,000 sq.mts and Township and Area Development Projects covering an area greater than 50 Hectares and or built up area greater than 1, 50, 000 sq. mts require prior environmental clearance under the EIA Notification 2006. These are category 'B' projects and are appraised at the State level by State Environmental Impact Assessment Authorities (SEIAAs). Projects not covered under the EIA Notification, 2006 are dealt by the Local Authorities. All relevant environmental parameters are examined by the State Expert Appraisal Committees and necessary conditions on the environmental safeguards are stipulated while granting the environmental clearance. Presently, there is no proposal to review the above notification.